NATIONAL HUMAN RIGHTS COMMISSION

Pioneer, Delhi, 17/08/2026

Page No: 2, Size: 11.72cm × 14.74cm

NHRC issues third notice to Delhi Govt over newborn's death at IHBAS

ABHINAV KUMAR JHA
New Delhi

The National Human Rights Commission (NHRC) has issued a third notice to the Chief Secretary of the Government of NCT of Delhi over the death of a newborn baby at the Institute of Human Behaviour and Allied Sciences (IHBAS). The notice was issued after the government failed to respond to two earlier communications since September 2025.

The latest notice, a show-cause notice dated June 16, 2026, was issued under Case No. 4430/30/0/2025. It directs the Chief Secretary to explain within four weeks, by July 30, 2026, why compensation of Rs two lakh should not be recommended for the mother of the deceased infant and why remedial measures suggested by an External Inquiry Committee should not be implemented.

This marks the third communication from the Commission on the matter. The NHRC had first issued a notice on September 18, 2025, followed by a reminder on November 28, 2025, after receiving no response from the Delhi government.

The Commission had earlier warned it could

invoke coercive powers under Section 13 of the Protection of Human Rights Act, 1993, to summon the Chief Secretary in person if the report was not submitted.

According to the notice, the Commission had taken suo motu cognisance of a news report published on September 10, 2025, about the death of a newborn due to alleged negligence at the hospital. The mother, a destitute woman, was admitted to IHBAS on September 4, 2025, following a court order, while 26 weeks pregnant. On September 7, 2025, she delivered the baby in the washroom of the hospital, and staff reportedly could not find a clamp to cut the umbilical cord. The mother and infant were rushed by ambulance to the nearby Swami Dayanand Hospital, where the baby died.

The notice states that the Head of the Department of Psychiatry at IHBAS submitted a report by letter dated December 22, 2025, informing the Commission that an External Inquiry Committee had been constituted. The committee's report found several gaps in the treatment protocol and recommended remedial measures. However, the Commission noted that the report was silent on the question of compensation for the mother, prompting a fresh show-cause notice.

The notice was issued under the hand and seal of the Commission and signed by Joint Registrar (Law) Indrajeet Kumar. Records from the NHRC's case tracking system confirm the show cause notice as the third formal action taken in the case, following the initial notice and the reminder.

Separately, questions are being raised over delays in filling the post of Director at IHBAS. The Delhi government had advertised the vacancy, with the last date for submitting applications set as April 10, 2026. According to reliable sources, around ten candidates from institutions across the country have applied for the position.

NATIONAL HUMAN RIGHTS COMMISSION

Tribune, Chandigarh, 17/08/2026

Page No: 4, Size: 4.26cm × 8.84cm

Rights panel flags bonded labour risk

Bathinda: In a review meeting with officials at the District Administrative Complex, Priyank Kanoongo, member of the National Human Rights Commission (NHRC), directed the administration to ensure effective implementation of central welfare schemes. He questioned Labour Department officials about the possibility of bonded labour in poultry farms. The officials were reportedly unaware of such a possibility. Kanoongo directed the officials to remain vigilant and take appropriate measures to identify and prevent instances of bonded labour. TNS

Source: https://www.theweek.in/magazine/theweek/cover/2026/08/14/every-case-of-bonded-labour-is-a-case-of-human-trafficking-pm-nair.amp.html

‘Every case of bonded labour is a case of human trafficking’: P.M. Nair

P.M. Nair is honorary senior adviser, National Commission for Protection of Child Rights; honorary adviser, National Commission for Women; and former director general, National Disaster Response Force
Interview/ P.M. Nai, honorary senior adviser, National Commission for Protection of Child Rights; honorary adviser, National Commission for Women; and former director general, National Disaster Response Force
Rehabilitation assistance is not a favour; it is a legal entitlement of rescued persons. We cannot continue to treat this as a welfare act by the state.
Q/ Could you explain how human trafficking and bonded labour are interconnected in India, and how this cycle typically operates?
Under Indian law, both the former Section 370 of the Indian Penal Code (IPC) and the current Section 143 of the Bharatiya Nyaya Sanhita (BNS) make it clear that if a person is held in slavery, it amounts to human trafficking. The word ‘slavery’ itself is explicitly used in the law. It was introduced in the IPC through the 2013 amendment to Section 370 and has been retained in Section 143 of the BNS.
At its core, slavery is a situation where a person is deprived of rights, freedom and dignity, and is then exploited. From that perspective, every bonded labourer is a victim of human trafficking. They are stripped of all three and forced to work. Unfortunately, the police, district administration, the public and even the media often fail to recognise bonded labour as human trafficking. They tend to see it merely as child labour.
One question should always be asked when you encounter a child labourer: “How much money was paid to your father when you were taken for work?” What is commonly described as an ‘advance’ is actually the mechanism that creates bondage. During my 35 years in the IPS, I realised that this so-called advance is a deception. A trafficker pays a poor family a lump sum and later tells the child that the debt can only be repaid through years of labour. That is how slavery is created. Once that bondage is created, it becomes slavery. Therefore, every case of bonded labour is, in fact, a case of human trafficking.
Q/ Are you saying that every case of bonded labour should also be treated as a case of human trafficking, with the corresponding legal provisions and penalties applied?
In addition to invoking the Bonded Labour System (Abolition) Act and the Child Labour Act, the provisions relating to human trafficking should also be applied.
Q/ Rehabilitation of rescued bonded labourers cannot begin until a release certificate is issued. Yet there seems to be enormous reluctance to issue these certificates, with many cases being dismissed as ordinary labour disputes or even denied as instances of bonded labour. Why does this culture of denial persist?
There are three main reasons. First, a lack of knowledge. Many officials simply do not understand bonded labour or human trafficking. Even today, if you ask many young IAS or IPS officers whether a rescued child is a victim of bonded labour or trafficking, they will often say, “Isn’t this just child labour?” These issues receive very little attention during their training.
Second, a lack of professional skills. Investigating bonded labour is not like investigating an ordinary crime. You need to know how to interview traumatised victims, build trust, observe what is left unsaid, listen carefully, document evidence and present it properly in court. Many officers don’t have these skills. They ask a few routine questions, the victim says nothing, and the investigation goes nowhere. The court relies on the case diary, not on newspaper reports. Even if good fieldwork is done, poor documentation and poor presentation hamper crucial

evidence reaching the court.

Third, and perhaps most important, a lack of accountability. If 20 labourers are rescued after being held in bondage for months or years, we must ask: Where were the local sub-divisional magistrate, sub-collector and station house officer all this time? Their job is not to remain inside their offices or police stations. They are expected to visit villages, understand local conditions and identify exploitation before it becomes a crisis. Authority alone is meaningless. It should be coupled with accountability.

Q/ Is this essentially a problem arising from a lack of proactive governance?

Exactly. There is no outreach. The attitude is, "Let people come to me, and then I'll act." It should be the other way around. Officials must proactively reach out to people instead of waiting for complaints. Unless that mindset changes, we will never address these issues effectively. Responsibility exists on paper, but in practice, accountability is largely absent.

Q/ We have found that even in high-profile rescue operations, there appears to be under-reporting. Why do you think this happens?

There is a misconception within the bureaucracy that recognising bonded labour or trafficking cases will tarnish the image of a district or a state.... We should not let [such] concerns stand in the way of protecting vulnerable people. We have to confront these problems honestly and act on them. Without accountability, nothing will change.

Q/ In 2016, the government set a target of releasing 1.84 crore bonded labourers by 2030. Data suggests that we are far from achieving that goal. How do you assess India's progress in tackling bonded labour in the last decade?

In my view, only a handful of states and districts truly understand this issue. The law is being implemented properly in some places, and effectively enforced in even fewer. The reality is that not even one-third of the problem is being addressed.

This is not about blaming any one state. The problem is the highly uneven implementation and enforcement of the law across the country.

What is needed is political will. The labour minister, the chief minister and the home minister must decide that the law will be implemented in letter and spirit. There should be a dedicated monitoring team to ensure that happens.

These are practical reforms. They will require resources. But rehabilitation assistance is not a favour; it is a legal entitlement of rescued persons. We cannot continue to treat this as a welfare act by the state.

Q/ Women, children, migrant workers, persons with disabilities and marginalised caste communities are disproportionately affected by bonded labour and trafficking. Has India's rehabilitation framework evolved to address their specific needs, especially the psychological trauma that survivors often carry?

As far as psychosocial rehabilitation is concerned, I doubt whether even 10 per cent of India's 800-plus districts have an effective system in place.

The first problem is the lack of trained personnel. But training alone is not enough—people also need compassion. Too often, the system fails because professionals are not equipped to deal with traumatised survivors.

There is also very little supervision. Every system needs a maker-and-checker mechanism, where one person's work is independently reviewed. Senior officials cannot simply sign files and sanction funds; they must ensure these programmes are actually working on the ground.

India already has commissions and departments for child rights, human rights and women's welfare. The question is: What are these commissions doing? They, too, must be held accountable.

Counsellors are essential, but in many places they do not exist. Where they do, they often lack proper training, and there is little oversight of their work. Without compassionate engagement and accountability, this system cannot succeed. Of course, there are good examples across India, but they are far and few.

Q/ Poverty, caste and distress migration continue to push people into bonded labour. What more should governments do to prevent people from falling into this cycle, particularly through better inter-state coordination?

Migration is both necessary and inevitable. It is a right. But being a migrant should never mean that your rights can be violated. This calls for appropriate orientation of migrants. We need to set up PAHT (Panchayat Against Human Trafficking) and enlist their involvement in preventing trafficking and in empowering migrants. Similarly, anti-human trafficking clubs should be set up in colleges.

The second point is that poverty alone is not the root cause. A national study I did on human trafficking for NHRC and TISS has established that nearly 90 per cent of trafficking victims come from socially marginalised communities—Scheduled Castes, Scheduled Tribes, poor Muslims and other disadvantaged groups. I prefer the term 'vulnerability factors' rather than poverty because vulnerability also includes caste, social exclusion,

displacement and disasters.

Natural disasters, for instance, sharply increase trafficking because people lose their homes and livelihoods. Traffickers know this and target disaster-hit areas. Bonded labour also becomes inter-generational—if a parent remains trapped for years, the children often inherit that bondage.

The third issue is demand. We spend a great deal of time talking about victims but rarely ask, “Who is creating the demand?” Wherever there is demand for cheap, exploitable labour, there is a greater likelihood of human trafficking and bonded labour. If we punish those who create the demand, we can reduce exploitation.

Ultimately, we need to address both sides of the problem—reduce demand and reduce vulnerability. And above all, we need strong political will. If governments across India sincerely implement the law, we do not have to wait until 2030.

Source: https://patnapress.com/prashant-kishor-probe-roshan-yadav-death-madhubani-jail-custody/

Prashant Kishor Meets SSP With Raushan Yadav's Family Over Custodial Death, Demands Action Against Responsible Officers Within 10 Days

Jan Suraaj Party founder meets the family and district SSP, with an inquiry promised into the circumstances of Yadav's arrest, alleged custodial assault and subsequent death.

Madhubani/Patna: Jan Suraaj Party founder and Bankipur MLA Prashant Kishor visited Madhubani on Saturday to meet the family of Roshan Yadav, who died while in jail custody, and sought an inquiry into the circumstances surrounding his arrest and death.

Kishor met Yadav's family to gather details before accompanying them to meet Madhubani SSP Yogendra Kumar.

The two sides have given conflicting accounts of how Yadav died. The family alleges that he was assaulted and tortured while in police custody, while the police and administration maintain that he died by suicide in custody.

Family Alleges Illegal Detention And Torture

According to the account presented by the family, police from Rahika police station picked up Yadav on May 27 and kept him at the police station for three days without providing the family with written information about his detention.

After repeated efforts, the family was allowed to meet him at the police station on May 30. They allege that Yadav told them he had been severely beaten and subjected to electric shocks while in custody.

The family further alleged that although he was released on the morning of May 31, he was arrested again about half an hour later. He was subsequently produced before a court and remanded to the divisional jail under the Arms Act.

The family alleges that Yadav was assaulted both at the Rahika police station and later in the divisional jail.

Police Maintain Death Was Suicide

Kishor said the police version was that Yadav had been arrested in connection with a shooting incident under the Arms Act and subsequently died in custody after about two months and 10 days.

According to Kishor, SSP Yogendra Kumar said the investigation into the death would be conducted under the supervision of the district magistrate in accordance with National Human Rights Commission (NHRC) guidelines, with a report to be submitted to the NHRC.

The post-mortem report is expected within two to three days, Kishor said.

He noted that the report would be important in determining the circumstances of Yadav's death, given the conflicting claims of suicide by the authorities and death following assault by the family.

Source: https://www.newindianexpress.com/amp/story/states/bihar/2026/Aug/16/after-bankipur-win-prashant-kishor-plans-bihar-tour-to-strengthen-jan-suraaj-ahead-of-council-polls

After Bankipur win, Prashant Kishor plans Bihar tour to strengthen Jan Suraaj ahead of council polls

JSP chief likely to begin district-wise organisational drive in September ahead of elections from Graduates’ and Teachers’ constituencies

PATNA: Jan Suraaj Party (JSP) founder Prashant Kishor is set to undertake a statewide tour of Bihar in September to strengthen the party's grassroots organisation ahead of the upcoming Legislative Council elections from the Graduates' and Teachers' constituencies.

JSP state president Manoj Bharti said the party was focusing on expanding its organisational network at the grassroots level, with a series of programmes and public meetings planned across the state. Kishor is expected to visit several districts as part of the organisational expansion drive.

The move comes after Kishor's victory in the Bankipur bypoll.

Meanwhile, Kishor on Saturday visited Madhubani and met the family of 20-year-old Roshan Yadav, who died while in police custody. He later met Madhubani SSP Yogendra Kumar along with Roshan's family members.

Kishor said the SSP had assured him that an inquiry into Roshan's death would be conducted under the supervision of the district administration in accordance with National Human Rights Commission (NHRC) guidelines. The inquiry report will also be sent to the NHRC, while the post-mortem report is expected within the next few days, he said.

According to Kishor, police and the district administration have maintained that Roshan died by suicide, while his family has alleged that he died after being assaulted. He said the post-mortem findings and the administrative inquiry would be crucial in establishing the circumstances surrounding the death.

Kishor also questioned the circumstances surrounding Roshan's initial detention on May 27.

He said the SSP had assured him that the inquiry would examine why Roshan was arrested, why his family was allegedly not informed in writing, why he was kept at Rahika police station without being produced before a court, and whether he was subjected to assault or torture.

Kishor said the SSP had assured him that responsibility would be fixed and action taken against officials found guilty by August 25. He added that he would meet the SSP again after 10 days if no action was taken.

NATIONAL HUMAN RIGHTS COMMISSION

Organiser, Online News, 17/08/2026

Source: https://organiser.org/2026/08/16/375472/bharat/punjab-nhrc-member-priyank-kanoongo-flags-no-i-day-celebrations-at-schools-near-india-pak-border-questions-aap-govt/

Punjab: NHRC member Priyank Kanoongo flags no I-Day Celebrations at schools near India-Pak border; questions AAP Govt

NHRC member Priyank Kanoongo criticised the Punjab Government over the absence of Independence Day celebrations at schools and panchayats in villages near the India-Pakistan border, questioning the non-hoisting of the Tricolour
Punjab: National Human Rights Commission member Priyank Kanoongo criticised the Punjab Government on August 15 for failing to observe Independence Day in schools and panchayats located in villages near the Pakistan border.
Priyanka Kanoongo claimed that Independence Day was not celebrated in some schools and panchayats in these India-Pakistan border villages in Punjab. He also said that the national flag was not hoisted and the national anthem was not sung at these places.
In a post on X, Kanoongo criticised Aam Aadmi Party national convenor Arvind Kejriwal and Punjab Chief Minister Bhagwant Mann, stating, "This is governmental treason!! In the villages adjacent to the Pakistan border in Punjab, neither Independence Day has been celebrated in the schools nor has the tricolour been hoisted. Not just in schools, but in panchayats too, national festivals are being disrespected; even the national anthem has not been sung. This anarchy by @ArvindKejriwal and @BhagwantMann and the insult to Mother India will not be tolerated. The strictest action will be
taken"
He said that the lack of flag-hoisting and the national anthem at schools and panchayats was a serious matter. He called the situation "governmental treason", he questioned why national festivals were not being properly observed in villages located close to the Pakistan border.
He warned that the situation would not be tolerated and said that the strictest action would be taken.
Meanwhile, the 80th Independence Day celebrations were held across the country with the national ceremony at the Red Fort in New Delhi, where Prime Minister Narendra Modi hoisted the Tricolour and addressed the nation.
The Prime Minister's Independence Day address focused on India's development journey and the goal of building a 'Viksit Bharat' by 2047, with emphasis on self-reliance, youth, technology, infrastructure, reforms and national security.
This year's celebrations also carry special significance as India marks 150 years of 'Vande Mataram'. The National Song was rendered at the Red Fort ceremony as part of the Independence Day celebrations.
Across the states, the flag-hoisting ceremonies served as a reminder of the sacrifices made during India's freedom struggle and the country's continuing journey towards development and progress.

Source: https://airanewsnetwork.com/nhrc-%E0%A4%95%E0%A5%87-%E0%A4%86%E0%A4%A6%E0%A5%87%E0%A4%B6-%E0%A4%95%E0%A5%87-%E0%A4%AC%E0%A4%BE%E0%A4%A6-%E0%A4%97%E0%A4%BE%E0%A4%9C%E0%A4%BF%E0%A4%AF%E0%A4%BE%E0%A4%AC%E0%A4%BE%E0%A4%A6-%E0%A4%95/

NHRC के आदेश के बाद गाजियाबाद के तीन श्रमिकों की मौत का मामला फिर सुर्खियों में-राजीव कुमार शर्मा की शिकायत पर आयोग सख्त; यूपी के मुख्य सचिव को व्यक्तिगत उपस्थिति का समन, मृतकों के परिजनों को ₹5-₹5 लाख मुआवजे के अनुपालन पर मांगा जवाब

शिकायतकर्ता राजीव कुमार शर्मा की शिकायत पर आयोग सख्त; यूपी के मुख्य सचिव को व्यक्तिगत उपस्थिति का समन, मृतकों के परिजनों को ₹5-₹5 लाख मुआवजे के अनुपालन पर मांगा जवाब
राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गाजियाबाद में निर्माणाधीन भवन से तीन श्रमिकों की मृत्यु से जुड़े मामले में उत्तर प्रदेश सरकार द्वारा आयोग के निर्देशों का निर्धारित समय में अनुपालन नहीं किए जाने पर कड़ा रुख अपनाया है। यह मामला केस संख्या 1459/24/31/2025 के रूप में आयोग के समक्ष विचाराधीन है। मामले को सामने लाने वाले वर्ल्ड एक्रेडिटेशन ऑफ ह्यूमन राइट्स के राष्ट्रीय सलाहकार राजीव कुमार शर्मा की शिकायत पर आयोग ने पूर्व में संबंधित अधिकारियों से जांच एवं कार्रवाई की रिपोर्ट तलब की थी।
आयोग के दिनांक 14 अगस्त 2026 के आदेश के अनुसार, शिकायत में आरोप लगाया गया था कि निर्माणाधीन भवन से तीन श्रमिकों की मृत्यु हुई तथा निर्माण स्थल पर आवश्यक सुरक्षा इंतजामों के अभाव और संबंधित कार्रवाई को लेकर गंभीर सवाल उठे। आयोग के समक्ष प्रस्तुत पुलिस रिपोर्ट में मृतकों की पहचान विवेक शर्मा (19), अनिरुद्ध मंडल (28) और सुधीर मुंडा (39) के रूप में की गई है।
मामले में आयोग ने 30 जनवरी 2026 की कार्यवाही के दौरान उत्तर प्रदेश के मुख्य सचिव को मृतकों के पात्र निकट संबंधियों (NOK) की पहचान कर प्रत्येक को ₹5,00,000 की आर्थिक सहायता उनके बैंक खातों में जमा कराने तथा भुगतान का प्रमाण आयोग को उपलब्ध कराने का निर्देश दिया था।
निर्धारित समय में अनुपालन रिपोर्ट प्राप्त न होने पर आयोग ने 24 मार्च 2026 को पुनः निर्देश जारी करते हुए दो सप्ताह के भीतर रिपोर्ट और भुगतान का प्रमाण प्रस्तुत करने को कहा। इसके बावजूद आयोग के 14 अगस्त 2026 के आदेश के अनुसार, आवश्यक रिपोर्ट आयोग को प्राप्त नहीं हुई।
लगातार अनुपालन न होने को आयोग ने गंभीरता से लिया है। आदेश में कहा गया है कि आयोग के निर्देशों का अनुपालन न किया जाना गंभीर विषय है। इसी के मद्देनजर मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 13 के तहत उत्तर प्रदेश के मुख्य सचिव को 25 सितंबर 2026 को सुबह 11 बजे व्यक्तिगत रूप से आयोग के समक्ष उपस्थित होने के लिए समन जारी किया गया है।
हालांकि, आयोग ने यह भी स्पष्ट किया है कि यदि आवश्यक अनुपालन रिपोर्ट 11 सितंबर 2026 से पहले आयोग को प्राप्त हो जाती है, तो संबंधित अधिकारियों की व्यक्तिगत उपस्थिति से छूट दी जा सकती है।
वर्ल्ड एक्रेडिटेशन ऑफ ह्यूमन राइट्स के राष्ट्रीय सलाहकार राजीव कुमार शर्मा द्वारा उठाया गया मामला निर्माण स्थलों पर श्रमिकों की सुरक्षा, दुर्घटना के बाद प्रशासनिक जवाबदेही तथा मृतकों के परिजनों को समयबद्ध राहत उपलब्ध कराने से जुड़े व्यापक मानवाधिकार प्रश्नों को सामने लाता है।
NHRC की कार्यवाही से यह स्पष्ट है कि आयोग ने मामले को केवल एक दुर्घटना के रूप में नहीं देखा, बल्कि पीड़ित परिवारों को आर्थिक राहत और आयोग के आदेशों के अनुपालन को भी गंभीरता से लिया है।

Source: https://www.amarujala.com/india-news/national-updates-telangana-karnataka-gujarat-ahmedabad-bullet-train-north-east-west-south-politics-crime-news-2026-08-16

Updates: फिरौती मांगने वाले भाजपा नेता को पुलिस ने किया गिरफ्तार; तेलंगाना में दुष्कर्म का आरोपी गिरफ्तार

पश्चिम बंगाल के कूचबिहार जिले में पुलिस ने एक व्यापारी के बेटे के अपहरण और मालवाहक वाहनों से कथित तौर पर जबरन वसूली करने के आरोप में भाजपा नेता बिस्वजीत तालुकदार को गिरफ्तार किया है। पुलिस के मुताबिक, तालुकदार भाजपा की तूफानगंज-4 मंडल इकाई का उपाध्यक्ष है। पड़ोसी जिले अलीपुरद्वार के एक व्यापारी ने बक्सीरहाट थाने में शिकायत दर्ज कराई थी। आरोप है कि तालुकदार ने व्यापारी से जबरन वसूली की मांग की थी और रकम नहीं मिलने पर उसके बेटे का अपहरण कर लिया।

मालवाहक वाहनों से पैसे वसूलने का भी आरोप

अधिकारियों ने बताया कि पुलिस ने तालुकदार को शुक्रवार देर रात तूफानगंज स्थित उनके घर से गिरफ्तार किया। उस पर पश्चिम बंगाल और असम को जोड़ने वाले राष्ट्रीय राजमार्ग से गुजरने वाले मालवाहक वाहनों और पत्थर लदे डंपरों से नियमित रूप से पैसे वसूलने का भी आरोप है। भाजपा के स्थानीय नेता कमल दास ने दावा किया कि तालुकदार मछली, पोल्ट्री और सुपारी जैसी सामग्री ले जाने वाले वाहनों से भी पैसे वसूलता था। दास ने कहा,'हमें ऐसा नेता नहीं चाहिए जो पार्टी के नाम पर जबरन वसूली करे। उन्हें उचित सजा मिलनी चाहिए।'

भाजपा ने कहा- दोषी पाए गए तो होगी सख्त कार्रवाई

मामले को लेकर भाजपा के भीतर भी नाराजगी सामने आई है। कूचबिहार जिला उपाध्यक्ष बिराज बसु ने कहा कि पार्टी किसी भी ऐसे कार्यकर्ता के खिलाफ सख्त कार्रवाई करेगी, जो अनैतिक गतिविधियों में शामिल पाया जाएगा। प्रदेश अध्यक्ष सामिक भट्टाचार्य भी पार्टी कार्यकर्ताओं को जबरन वसूली के खिलाफ कई बार चेतावनी दे चुके हैं। हाल ही में उन्होंने स्वीकार किया था कि पार्टी ऐसी गतिविधियों पर पूरी तरह रोक लगाने में सफल नहीं हो पाई है। पुलिस ने गिरफ्तार नेता के खिलाफ लगाए गए आरोपों की जांच शुरू कर दी है।

हिरासत में रोशन यादव मौत, पीड़ित परिवार को इंसाफ दिलाने के लिए बिहार पुलिस से मिले प्रशांत किशोर

बिहार पुलिस की हिरासत में रोशन यादव की मौत मामले में हाल ही में विधायक बने प्रशांत किशोर ने मधुबनी जाकर वरीय पुलिस अधीक्षक (SSP) से मुलाकात की। उन्होंने कहा, मधुबनी में पुलिस हिरासत में रोशन यादव की मौत को लेकर जन सुराज पार्टी ने गंभीर सवाल उठाए हैं, प्रशासन क 10 दिनों में इंसाफ करना होगा। प्रशांत ने बताया कि उन्होंने स्थानीय पुलिस अधिकारियों और एसएसपी से मुलाकात कर मामले की निष्पक्ष जांच की मांग की। किशोर के अनुसार, परिवार का आरोप है कि रोशन को 27 मई को रहिका थाने से गिरफ्तार किया गया था, लेकिन उन्हें गिरफ्तारी की कोई लिखित सूचना या नोटिस नहीं दिया गया। परिवार ने यह भी आरोप लगाया है कि रोशन की पिटाई से मौत हुई। वहीं पुलिस, प्रशासन और जेल अधिकारियों का दावा है कि उसने आत्महत्या की थी। किशोर ने कहा कि रोशन का कोई आपराधिक रिकॉर्ड नजर नहीं आता और मामले के सभी पहलुओं की जांच जरूरी है। एसएसपी ने तत्काल और व्यापक जांच का आश्वासन दिया है। जांच जिलाधिकारी की निगरानी में राष्ट्रीय मानवाधिकार आयोग (NHRC) के दिशा-निर्देशों के अनुसार होगी। पोस्टमार्टम रिपोर्ट दो-तीन दिनों में आने की उम्मीद है।

ओडिशा में सत्तारूढ़ भाजपा ने शनिवार को विपक्षी दल- बीजू जनता दल (BJD की सांसद सुलता देव के खिलाफ भुवनेश्वर के कैपिटल थाने में शिकायत दर्ज कराई। सुलता देव ने उन पर पार्टी के राष्ट्रीय अध्यक्ष नितिन नवीन को निशाना बनाकर सोशल मीडिया पर आपत्तिजनक सामग्री पोस्ट करने का आरोप लगाया है। भाजपा प्रवक्ता सतरूपा मिश्रा के नेतृत्व में एक प्रतिनिधिमंडल ने कार्रवाई की मांग की। पार्टी का आरोप है कि देव ने स्वतंत्रता दिवस समारोह से जुड़ी नवीन की एक कथित AI-जनरेटेड तस्वीर पोस्ट की, जिसमें उन्हें राष्ट्रीय ध्वज उल्टा पकड़े दिखाया गया। ये जानबूझकर प्रतिष्ठा खराब करने की कोशिश और राष्ट्रीय ध्वज संहिता का उल्लंघन है। AI के कथित दुरुपयोग और आपत्तिजनक भाषा को लेकर सख्त कार्रवाई होनी चाहिए। सुलता देव 2022 में राज्यसभा के लिए चुनी गई थीं। राज्यसभा में BJD की उपनेता व मुख्य सचेतक सुलता ने इस मामले में कोई प्रतिक्रिया नहीं दी है।

बिजली की बाड़ लगाने के चार आरोपी गिरफ्तार, करंट से वन अधिकारी की हुई थी मौत

तेलंगाना के भद्राद्री कोठागुडेम जिले में बिजली के जाल की चपेट में आने से वन बीट अधिकारी बी. नवीन (37) की मौत के मामले में पुलिस ने चार लोगों को गिरफ्तार किया है। घटना 11 अगस्त की रात नकीरेपेटा वन क्षेत्र में हुई। पुलिस के मुताबिक, जंगली जानवरों के शिकार के लिए लगाए गए बिजली के जाल की सूचना मिलने पर नवीन अन्य वनकर्मियों के साथ मौके पर पहुंचे थे। आरोपियों की तलाश के दौरान वह 11 केवी की लाइव तार के संपर्क में आ गए और करंट लगने से उनकी मौत हो गई। शिकायत के आधार पर भारतीय न्याय संहिता के तहत गैर-इरादतन हत्या का मामला दर्ज किया गया। जांच के दौरान पुलिस ने चार आरोपियों को गिरफ्तार कर उनके कब्जे से तार और बिजली की बाड़ लगाने में इस्तेमाल सामग्री बरामद की है।

पश्चिम बंगाल के स्वास्थ्य मंत्री शरद्वत मुखर्जी ने कहा कि सरकार प्रदेश में 16 अगस्त से आयुष्मान भारत स्वास्थ्य बीमा योजना लागू करेगी। इससे लगभग 1.5 करोड़ परिवारों और करीब छह करोड़ लोगों को कवर किए जाने की उम्मीद है। उन्होंने कहा कि इस दिन को 'आयुष्मान दिवस' के रूप में मनाया जाएगा। इस योजना की शुरुआत राज्य के लिए एक नया अध्याय साबित होगी। ममता बनर्जी के नेतृत्व वाली पिछली सरकार क नीतियों का जिक्र करते हुए मुखर्जी ने

आरोप लगाया कि पिछले 15 वर्षों में लोगों को आयुष्मान भारत सहित केंद्र की कई कल्याणकारी योजनाओं से वंचित रखा गया था।

तेलंगाना में मासूम से दुष्कर्म

हैदराबाद में पुलिस ने एक मंदिर के 66 वर्षीय प्रबंधक पर दुष्कर्म का मामला दर्ज किया है। तेलंगाना पुलिस की तरफ से रविवार को जारी बयान के मुताबिक मंदिर परिसर के अंदर एक नाबालिग लड़की के साथ कथित तौर पर यौन उत्पीड़न करने के आरोप में हिरासत में लिया गया है। घटना 13 अगस्त को घटी। आरोपी को कुछ स्थानीय लोगों ने रंगे हाथों पकड़ लिया, जिन्होंने बाद में पुलिस को सूचना दी। पुलिस अधिकारी ने बताया कि रामचंद्रपुरम पुलिस स्टेशन में आरोपी के खिलाफ यौन अपराधों से बच्चों के संरक्षण (POCSO) अधिनियम की संबंधित धाराओं के तहत मामला दर्ज किया गया है। मामले की जांच जारी है।

घर में पिता-पुत्री की मौत, पुलिस जांच में जुटी

केरल के कासरगोड जिले के चेमनाड में रविवार को एक 48 वर्षीय व्यक्ति और उसकी 16 वर्षीय बेटी की कथित तौर पर आत्महत्या कर ली। मेलपारंबा पुलिस थाने के एक अधिकारी ने बताया कि स्थानीय लोगों के अनुसार, पिता ने पड़ोसियों को बताया था कि उसकी बेटी ने फांसी लगा ली है। इसके बाद वह घर के अंदर गया, दरवाजा बंद कर लिया और कथित तौर पर उसी कमरे में फांसी लगा ली। पुलिस के मुताबिक, फिलहाल दोनों की मौत को लेकर पंचनामा और अन्य कानूनी कार्रवाई की जा रही है। घटनास्थल से जुड़ी परिस्थितियों की जांच जारी है और आत्महत्या के पीछे की वजह अभी स्पष्ट नहीं हो पाई है। पुलिस ने बताया कि घटना के समय मृतक की पत्नी, जो होम नर्स के तौर पर काम करती हैं, घर पर मौजूद नहीं थीं।

अभिनेता देवन ने भाजपा छोड़ी, उपाध्यक्ष पद से भी दिया इस्तीफा

मलयालम फिल्मों के अभिनेता एस देवन ने भारतीय जनता पार्टी (भाजपा) से इस्तीफा दे दिया है। उन्होंने पार्टी की प्राथमिक सदस्यता छोड़ने के साथ-साथ केरल भाजपा उपाध्यक्ष का पद भी त्याग दिया है। देवन ने अपने इस फैसले की घोषणा अलाप्पुझा के कणिचुकुलंगरा देवी मंदिर में आयोजित एक कार्यक्रम के दौरान की।

राजनीति में देवन ने अपनी शुरुआत साल 2004 में केरल पीपुल्स पार्टी बनाकर की थी, जिसका नाम 2020 में बदलकर नव केरल पीपुल्स पार्टी कर दिया गया था। इसके बाद मार्च 2021 में उन्होंने अपनी पार्टी का भाजपा में विलय कर दिया था। अब इस्तीफा देते हुए उन्होंने कहा कि वे श्री नारायण गुरु के आदर्शों और दर्शन पर चलना चाहते हैं, लेकिन भाजपा में रहकर वे इसे हासिल नहीं कर पा रहे थे।

विनयतोष मिश्रा ने ओडिशा के डीजीपी का अतिरिक्त प्रभार संभाला

वरिष्ठ आईपीएस अधिकारी विनयतोष मिश्रा ने रविवार को ओडिशा के पुलिस महानिदेशक का अतिरिक्त प्रभार संभाल लिया है। उन्होंने यह पदभार निवर्तमान डीजीपी वाई बी खुरानिया के सेवानिवृत्त होने के बाद कटक स्थित पुलिस मुख्यालय में ग्रहण किया। 1993 बैच के आईपीएस अधिकारी मिश्रा वर्तमान में डीजीपी (क्राइम ब्रांच) के पद पर तैनात हैं और नियमित डीजीपी की नियुक्ति होने तक इस पद की जिम्मेदारी संभालेंगे।

पदभार संभालने के बाद पत्रकारों से बातचीत में मिश्रा ने बताया कि राज्य में महिलाओं की सुरक्षा, नशा मुक्त ओडिशा का निर्माण और साइबर अपराधों पर नियंत्रण उनकी मुख्य प्राथमिकताएं रहेंगी। इसके साथ ही, राज्य के कुछ हिस्सों में आई बाढ़ की स्थिति को देखते हुए पुलिस विभाग 'ओडिशा डिजास्टर रैपिड एक्शन फोर्स' के साथ मिलकर प्रभावित लोगों की मदद करेगा।

Source: https://www.timesnowhindi.com/cities/prashant-kishor-demands-probe-in-roshan-yadav-custodial-death-case-madhubani-article-155691552/amp

Madhubani: पुलिस कस्टडी में रोशन यादव की मौत पर प्रशांत किशोर का कड़ा रुख; जांच के लिए SSP को दिया 10 दिन का अल्टीमेटम

Madhubani News: जन सुराज के संस्थापक और बांकीपुर विधायक प्रशांत किशोर ने मधुबनी में रोशन यादव की कथित पुलिस कस्टडी में मौत मामले में SSP से मुलाकात कर 10 दिनों के भीतर उच्च स्तरीय और निष्पक्ष जांच की मांग की है।
Madhubani News: बिहार के मधुबनी जिले में पुलिस हिरासत में हुई एक युवक की संदिग्ध मौत के मामले ने राजनीतिक तूल पकड़ लिया है। जन सुराज पार्टी के संस्थापक और बांकीपुर से नवनिर्वाचित विधायक प्रशांत किशोर ने रविवार को पुलिस कस्टडी में हुई रोशन यादव की मौत पर गहरा रोष व्यक्त करते हुए पूरे मामले की उच्च स्तरीय और पारदर्शी जांच की मांग की है। इस संबंध में उन्होंने मधुबनी के वरिष्ठ पुलिस अधीक्षक (SSP) से मुलाकात कर पीड़ित परिवार के लिए न्याय की गुहार लगाई
बिना नोटिस के गिरफ्तारी पर उठाए सवाल
पत्रकारों से बातचीत करते हुए जन सुराज के विधायक प्रशांत किशोर ने गिरफ्तारी की प्रक्रिया और परिस्थितियों पर गंभीर सवाल खड़े किए। उन्होंने बताया, "रोशन यादव के परिजनों का आरोप है कि 27 मई को रहिका थाने की पुलिस ने उसे बिना किसी लिखित नोटिस या पूर्व सूचना के उठाया था। प्रथम दृष्टया रोशन किसी भी तरह का आपराधिक छवि वाला व्यक्ति नजर नहीं आता है। ऐसे में बिना किसी वैधानिक प्रक्रिया के उसे कस्टडी में रखना बेहद संदिग्ध है।"
मामले में पुलिस प्रशासन और मृतक के परिवार के दावों में भारी अंतर देखने को मिल रहा है। मृतक का परिवार साफ तौर पर आरोप लगा रहा है कि पुलिस कस्टडी में उसे पीट-पीटकर मार डाला गया है। हालांकि पुलिस, जेल और स्थानीय प्रशासन ने इससे साफ इनकार किया है और आत्महत्या की बात कह रही है।
NHRC दिशा-निर्देशों के तहत हो जांच
प्रशांत किशोर ने बताया कि SSP और अन्य वरिष्ठ अधिकारियों के साथ हुई बैठक में पुलिस ने आश्वस्त किया है कि मामले की निष्पक्ष जांच की जाएगी। पुलिस प्रशासन ने स्पष्ट किया है कि राष्ट्रीय मानवाधिकार आयोग (NHRC) के दिशा-निर्देशों के अनुसार पूरी जांच जिला मजिस्ट्रेट (DM) की देखरेख में होगी और इसकी रिपोर्ट आयोग को भेजी जाएगी। घटना की सच्चाई स्पष्ट करने के लिए पोस्टमार्टम रिपोर्ट 2 से 3 दिनों के भीतर आने की संभावना है।
प्रशासन को 10 दिनों की मोहलत
प्रशांत किशोर ने मामले की गंभीरता को देखते हुए पुलिस प्रशासन को 10 दिनों का समय दिया है। उन्होंने कहा कि यदि 10 दिनों के भीतर मामले के सभी पहलुओं की निष्पक्ष जांच कर दोषियों पर कार्रवाई नहीं की गई, तो जन सुराज पीड़ित परिवार को न्याय दिलाने के लिए आगे का कदम उठाएगा।

Source: https://www.amarujala.com/uttar-pradesh/ghazipur/cultural-presentations-in-private-educational-institutions-captivated-the-minds-ghazipur-news-c-313-1-gzp1001-158274-2026-08-17

Ghazipur News: निजी शिक्षण संस्थाओं में सांस्कृति प्रस्तुतियों ने मोहा मन

जमानिया । क्षेत्र के जीवपुर स्थित ब्लॉसम एकाडमिक स्कूल, सेंट्रल पब्लिक स्कूल, एसएस देव पब्लिक स्कूल हेतिमपुर, डिवाइन ग्लोबल स्कूल हरपुर, सन शाइन पब्लिक स्कूल कसेरा पोखरा, एसआरएनएसएस पब्लिक स्कूल बरूईन, सत्यम इंटरनेशनल स्कूल, महिला महाविद्यालय में ध्वजारोहण किया गया। इस मौके पर कृष्णानंद राय, रेशु जालान, अमित कुमार सिंह, चंद्रशेखर सिंह, सर्वानंद सिंह, सुभाषचंद्र कुशवाहा, प्रकाश यादव, रणविजय सिंह, सत्य प्रकाश मौर्य, डॉ. हरिश्चंद्र सिंह, उपेंद्र सिंह, शिवजी मौजूद रहे। सादात : कृष्ण सुदामा शिक्षण संस्थान मरदापुर में डॉ. विजय यादव ने ध्वजारोहण किया। रेवतीपुर : पीएम श्री कंपोजिट स्कूल नगसर में ध्वजारोहण किया गया। खानपुर : सैदपुर के तुलसीपुर दौलतपुर में 15 किलोमीटर लंबी तिरंगा यात्रा निकाली गई। शिवकाल भैरव स्पोर्टस एकेडमी, श्री शिव महाविद्यालय, रामजी संस्थान, हीरा सिंह यादव पीजी कॉलेज, वीरेंद्र सिंह यादव इंटर कॉलेज में ध्वजारोहण किया गया। इस मौके पर ब्लॉक प्रमुख हीरा सिंह यादव, प्रतिनिधि वीरेंद्र सिंह यादव आदि मौजूद रहे। सैदपुर : यूपी जिलाधिकारी कार्यालय पर एसडीम ज्योति चौरसिया, कोतवाली सैदपुर में पुलिस क्षेत्राधिकारी शुभम वर्मा, राजकीय महाविद्यालय सैदपुर में प्राचार्य डॉ. नीरज कुमार गुप्ता, राजकीय बालिका इंटर कॉलेज में शीला सिंह, टाउन नेशनल इंटर कॉलेज में प्रधानाचार्य प्रत्युष कुमार त्रिपाठी, प्राथमिक विद्यालय महिबुल्ला चक में ज्योत्सना सोनी, नगर पंचायत कार्यालय में अध्यक्ष सुशीला सोनकर व वेद इंटरनेशनल स्कूल में चेयरमैन अनिल कुमार श्रीवास्तव, प्रबंध निदेशक पंकज प्रकाश श्रीवास्तव ने ध्वजारोहण किया। देवकली : शिवकुमार नर्सिंग होम पियरी, महीचा में जिला पंचायत सदस्य अभय प्रकाश सिंह, फेकन यादव पीजी कालेज रसूलपुर सिरगिथा, राष्ट्रीय मानवाधिकार आयोग कुसुमी कला पर जिलाध्यक्ष अशोक प्रताप त्रिपाठी, श्री धनेश्वर फिलिंग स्टेशन बूढनपुर में ध्वजारोहरण किया गया। नंदगंज : सावित्री बालिका इंटर कॉलेज बरहपुर में डायरेक्टर सोनी सिंह, श्री ठाकुर जी ग्रुप ऑफ एजुकेशनल इंस्टीट्यूट बरहपुर के प्रबंधक मोती सिंह, अमर शेषनाथ इंडेन सर्विस पर सरोज यादव, सन फ्लावर कान्वेंट स्कूल में प्रबंधक पुष्पा यादव, सन फ्लावर पब्लिक स्कूल में प्रबंधक हंसा यादव, शहीद स्मारक इंटर कालेज में प्रधानाचार्य उदय राज, गुरुकुल एकेडमी में प्रबंधक विनोद यादव, थाने पर थानाध्यक्ष अतुल कुमार मिश्रा ने ध्वजारोहण किया। मरदह : अच्युदानंद इंडेन गैस एजेंसी में प्रोपराइटर जितेंद्र बहादुर सिंह, ग्राम पंचायत कार्यालय नेवादा पर ग्राम विकास अधिकारी अमरीश सिंह, रामलखन सिंह, आजीवम स्कूल कंसहरी में प्रबंध निदेशक अरूण सिंह, मां इंद्रावती इंडियन ऑयल पेट्रोल पंप सेवठा सिगेंरा पर संरक्षक प्रदीप प्रभाकर, विकासखंड कार्यालय पर ब्लाक प्रमुख सीता सिंह, बीडीओ सुवेदिता, देवभूमि पब्लिक स्कूल गोपालपुर घरिहा पर प्रबंध निदेशक ओमप्रकाश पांडेय, प्रधानाचार्य शशींद्र शर्मा, माता तपेश्वरी शिक्षण संस्थान पर प्रबंध निदेशक जितेंद्र नाथ पांडेय, ब्लाक संसाधन केंद्र व कस्तूरबा गांधी आवासीय बालिका विद्यालय पर खंड शिक्षाधिकारी निलेंद्र कुमार चौधरी, मां सरस्वती पैरामेडिकल कॉलेज महेगवां पर पूर्व प्रमुख विजय सिंह यादव ने ध्वजारोहण किया। संवाद